

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4434/82].

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1980-81 alongwith the Audited Accounts under sub-section (2) of section 35 of the Food Corporation Act, 1964.

(ii) A copy of the Review by (Hindi and English versions) by the Government on the working of the Food Corporation of India for the year 1980-81.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-4435/82].

(5) A copy of the Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Amendment) Order, 1982 (Hindi and English versions) published in Notification No. G.S.R. 516 (E) in Gazette of India dated the 2nd August, 1982, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-4436/82].

(6) A copy each of the following papers (Hindi and English versions):

(i) Annual Report of the National Co-operative Land Development Banks Federation, Bombay, for the year 1980-81.

(ii) Annual Accounts of the National Co-operative Land Development Banks Federation, Bombay, for the year

1980-81 alongwith Audit Report thereon.

(iii) Review by the Government on the working of the National Co-operative Land Development Banks Federation, Bombay, for the year 1980-81.

(7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library. See No. LT-4437/82].

REVIEW ON AND ANNUAL REPORT OF RAIL INDIA TECHNICAL AND ECONOMIC SERVICES LTD., NEW DELHI, FOR THE YEARS 1978-79, 1979-80, REVIEW ON AND ANNUAL REPORT OF INDIAN RAILWAY CONSTRUCTION COMPANY LIMITED, NEW DELHI, FOR THE YEARS 1978-79, 1979-80 AND STATEMENTS FOR DELAY.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : I beg to lay on the Table.

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a)(i) Review by the Government on the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1978-79.

(ii) Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1978-79 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(b)(i) Review by the Government on the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1979-80.

(ii) Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L1-4438/82].

(c)(i) Review by the Government on the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1978-79.

(ii) Annual Report of the Indian Railway Construction Company Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(d)(i) Review by the Government on the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1979-80.

(ii) Annual Report of the Indian Railway Construction Company Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4439/82].

## FINANCIAL COMMITTEES, 1981-82—A REVIEW

SECRETARY : Sir, I lay on the Table a copy each of the Hindi and English versions of the Financial Committees, 1981-82—A Review.

12.17 hrs.

## MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (1) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th August, 1982, agreed without any amendment to the Metro Railways (Construction of Works) Amendment Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 21st July, 1982."
- (2) "In accordance with the provisions of Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th August, 1982, agreed without any amendment to the Governors (Emoluments, Allowances and Privileges) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 28th July, 1982."